

**CUSTOMS EXCISE & SERVICE TAX APPELLEATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO. II**

Excise Appeal No.52265 of 2018 (SM)

[Arising out of Order-in-Appeal No.66-67(SM)CE/JPR/2018 dated 22.02.2018 passed by the Commissioner (Appeals), Central Excise & Central Goods and Service Tax, Jaipur]

M/s.Shri Siddheshwar Fragrances Pvt. Ltd.

F-1289, RIICO Industrial Area,
Phase-III, Sitapura,
Jaipur-302 023.

Appellant

VERSUS

**Commissioner of Central Excise,
Central Goods and Service Tax,**

Division -I, Central Excise Building,
Sector-10, Vidhyadhar Nagar,
Jaipur.

Respondent

APPEARANCE:

Shri Palash Gupta, Advocate for the appellant
Ms. Tamna Alam, Authorised Representative for the respondent.

CORAM: HON'BLE SHRI ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO.51630/2021

DATE OF HEARING/DECISION:02.07.2021

ANIL CHOUDHARY:

The appellant has filed an application for withdrawal of their appeal, which has been signed by their counsel, Mr. Javed Khan. It is stated in the application that the appeal is against only the interest component, which the appellant has already paid sometime in 2013-2014 and as the amount of interest component is small, they do not want to pursue their appeal and prays for withdrawal of their appeal.

2. Accordingly, this appeal is disposed of as withdrawn.

[order dictated & pronounced in open court]

(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

